

Tribes are not available the training places, so reserved for them, may be filled by persons belonging to the Scheduled Tribes or, as the case may be by the Scheduled Castes, and, if the prescribed training places cannot be filled even in the above manner, then the training places, so lying unfilled, may be filled by persons not belonging to the Scheduled Castes or the Scheduled Tribes. The Government of India Presses in the country which are under the control of this Ministry, are following the rules about the reservation for Scheduled Castes and Scheduled Tribes in selecting apprentices for training under the Apprenticeship Training Programme.

2. Inconvenience caused to the Members is regretted.

SHRI HARI VISHNU KAMATH (Hoshangabad): On a point of order under rule 376 read with Direction 16. Sub-direction (iv) of Direction 16 says:

"The Minister shall ordinarily intimate to the Secretary his intention to correct his answer or statement within one week thereof...."

I will read the rest of it also. Last week also there was an instance when a Minister laid a similar statement correcting his previous answer two and a half months later. Now I read the proviso:

"...provided that the Speaker may, on being satisfied with the reasons given, waive this requirement."

The Ministers should be more efficient in laying the correct answers. I can understand a delay of one week or two weeks or even three weeks. But a period of two months is certainly too long. I would only request you to see to ensure, that you are not easily satisfied. You should be satisfied it is all-right. But you should not be easily satisfied. I would request you to probe into the matter carefully on every

occasion, and in the interest of proper Parliamentary procedure and conduct of business, you should refuse to be easily satisfied by the Minister's reasons....

MR. SPEAKER: I would have gone deeper into that if you had given your objection in writing earlier.

SHRI HARI VISHNU KAMATH: This is not an objection. This is a point of order under Direction 16.

MR. SPEAKER: For going deeper into the matter earlier notice would be helpful.

SHRI HARI VISHNU KAMATH: You should not be so rigid.

MR. SPEAKER: For my guidance, so that I may look into the matter. Many of these are formal matters. Just to attract my attention to that, if you give a written notice earlier I will go into the matter.

ANNUAL REPORTS OF WEST BENGAL FOREST DEVELOPMENT CORPORATION LTD., CALCUTTA FOR 1974-75, 1975-76 AND 1976-77 NOTIFICATION UNDER INSECTICIDES ACT, 1968 AND STATEMENT FOR NOT LAYING HINDI VERSION OF ANNUAL REPORT OF GUJARAT STATE FOREST DEVELOPMENT CORPORATION LTD. FOR 1976-77

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table:—

(1) A copy each of the following Reports under section 619A of the Companies Act, 1956:—

(i) Annual Report of the West Bengal Forest Development Corporation Limited, Calcutta for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iii) Annual Report of the West Bengal Forest Development Corporation Limited Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2249/78].

(2) A copy of Notification No. G.S.R. 200(E) (Hindi and English versions) published in Gazette of India dated the 29th March, 1978 under sub-section (3) of section 36 of the Insecticides Act, 1968. [Placed in Library. See No. LT-2250/78].

(3) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Annual Report of the Gujarat State Forest Development Corporation Limited, Vadodara, for the year ended 30th September 1977, along with the English* version. [Placed in Library. See No. LT-2251/78].

STATEMENT FOR NOT LAYING ANNUAL REPORT, ETC. OF INDIAN COUNCIL OF SOCIAL SCIENCE RESEARCH NEW DELHI FOR 1976-77, ANNUAL REPORT OF HISTORICAL RESEARCH FOR 1976-77 CERTIFIED ACCOUNTS OF INDIAN SCHOOL OF MINES DHANBAD FOR 1975-76, ETC., ETC.

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(DR. PRATAP CHANDRA CHUN-
DER): I beg to lay on the Table:

(1) A statement (Hindi and English versions) explaining reasons for

not laying the Annual Report and Accounts of the Indian Council of Social Science Research, New Delhi, for the year 1976-77 within the stipulated period. [Placed in Library. See No. 2252/78].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research for the year 1976-77 together with the Certified Accounts and the Audit Report thereon under rule 45 read with rule 44(d) of the Memorandum of Association and Rules, of the Indian Council of Historical Research.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-2253/78]

(3) (i) A copy of the Certified Accounts of the Indian School of Mines, Dhanbad for the year 1975-76 and the Audit Report thereon.

(ii) A statement (Hindi and English versions) (a) showing reasons for delay in laying the above Accounts and (b) for not laying the Hindi version of the Accounts simultaneously. [Placed in Library. See No. LT-2254/78].

(4) (i) A copy of the Audit Report on the accounts of the National Council of Educational Research and Training, New Delhi, for the year 1976-77.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Audit Report. [Placed in Library. See No. LT-2255/78].

(5) (i) A copy of the Certified Accounts of the Indian Institute of Technology New Delhi, for the year 1976-77 along with the Audit Report thereon, under sub-section (4)

*English version of the Report was laid on the Table on the 17th April, 1978.